

**BEFORE THE PRINCIPAL BENCH,  
NATIONAL GREEN TRIBUNAL, NEW DELHI  
Original Application No. 585/2019**

**IN THE MATTER OF:**

Anil Kumar Singh, Chief Executive Officer, Delhi Jal Board .....Applicant

VERSUS

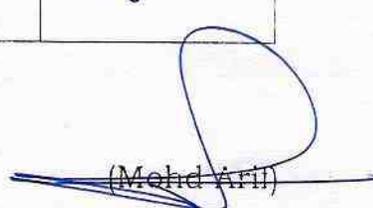
Govt. of NCT of Delhi.

... Respondents

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Filed by:

  
(Mohd Arif)

Senior Environmental Engineer  
(Delhi Pollution Control Committee)  
Respondent

New Delhi

Dated:

(1)

**BEFORE THE PRINCIPAL BENCH,  
NATIONAL GREEN TRIBUNAL, NEW DELHI  
Original Application No. 585/2019**

**IN THE MATTER OF:**

Anil Kumar Singh, Chief Executive Officer, Delhi Jal Board .....Applicant

VERSUS

Govt. of NCT of Delhi.

... Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION CONTROL  
COMMITTEE IN TERMS OF THE ORDER DATED 13.08.2019**

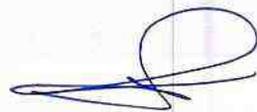
**IT IS MOST RESPECTFULLY SHOWETH:**

1. That this Hon'ble Tribunal took up the above referred matter on 13.08.2019 and pleased to issue following directions:

*"Allegation in this letter, which has been treated as an application is filed by Executive officer, Delhi Jal Board to the effect that 17 kilometres downstream of Tajewala barrage bund/ blockade is being built in the main river course downstream of confluence of the river Somb and river Yamuna which will obstruct the flow of the said rivers. This is being done also to undertake illegal sand mining.*

*Let the District Magistrate, Delhi, Delhi Pollution Control Committee (DPCC) and Central Pollution Control Board (CPCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). The DPCC will be the nodal agency for coordination and compliance...."*

2. That a committee was constituted vide order dated 12.09.2019 comprising of Smt. Shashi Kaushal, D.M(North-East), Mohd. Arif, SEE(CMC-I), DPCC and Sh. Gaurav Gehlot, Scientist-B, CPCB. (Copy of order dated 12.09.2019 is herewith marked and annexed as **Annexure-A**).
3. That a meeting was held on 30.09.2019 at 3.00 P.M. under the chairpersonship of D.M (North-East) in the chamber of D.M(North-East)



with DPCC, CPCB and Revenue officials of various districts (Copy of minutes dated 30.09.2019 is herewith marked and annexed as **Annexure-B)**

The following discussions were held in the meeting.

- a) It was informed by SDM (Civil Lines) representing Central District of NCT of Delhi, that on the request, the permission for transportation of sand was granted on 22.02.2019 which is valid upto 30.04.2019. After that no permission has been accorded to any one for transportation of sand & no sand mining has been reported for the last 6 months.
- b) That the alleged area of 17 kilometers downstream of Tajewala barrage bund/blockade is being built in the main River course downstream of confluence of the river somb and River Yamuna which will obstruct the flow of the said River. This is being done also to undertake illegal sand mining pertains to Haryana State. Hence, Central Pollution Control Board may ask the Haryana State to take up the matter in accordance with the law and submit ATR to Hon'ble NGT accordingly.

Accordingly, District Magistrate of North-East, Delhi has requested vide letter dated 18.10.2019 to D.M of District Yamuna Nagar, Govt. of Haryana with a copy to Chief Secretary, Govt. of Haryana, Member Secretary, Central Pollution Control Board (CPCB), Member Secretary, Haryana State Pollution Control Board (HSPCB) & Regional officer, Yamuna Nagar to take necessary action and file Action Taken Report before Hon'ble NGT under intimation to D.M(North-East) and DPCC (Copy of letter dated 18.10.2019 is herewith marked and annexed as **Annexure-C)**

- 4. That the District Magistrate (Yamuna Nagar) has informed on 22.11.2019 that as per the report received from the Executive Engineer, Water Services Division Jagadhri and Mining Officer Yamuna Nagar there is no bund/ blockade/pipeline up to a distance of 17 km under the Tajewala barrage and it was also informed that no illegal mining of sand is going on upto a distance of 17 kilometers under the

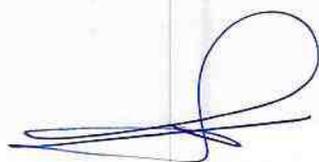
Tajewala barrage. (Copy of report received from District-Magistrate, Yamuna Nagar is herewith marked and annexed as **Annexure-D**)

**Action Taken Report on sand mining in Delhi:-**

5. That various locations have been identified by the concerned districts where CCTV cameras are to be installed to prevent illegal sand mining, on the Yamuna River throughout Delhi. 09 locations have been identified in District North-East, 05 in District South East, 03 in District Central and 06 in District North. Requests have been sent by D.M (North-East) to Principal Chief Engineer (Projects), PWD for installation of CCTV cameras to prevent sand mining at the various locations on the bank of Yamuna River. (The copies of letters dated 27.06.2019 and 31.07.2019 are enclosed herewith marked and annexed as **Annexure-E**).
6. That the River Yamuna passes through five Districts in the NCT of Delhi. Action taken Report alongwith Inspection Reports have been obtained from all the five districts with respect to sand mining which are as given below.

**I. District North**

- a) That the joint visit was carried out by SDM (Alipur) and DPCC officials on 02.11.2019 and 18.11.2019. During visit, no sand mining activity observed at River Yamuna Bank. Further, routine visits are also being made by the SDM(Alipur) from time to time to keep vigil on the activity of illegal sand mining, however, no such incident have come to the notice within the jurisdiction of Sub. Division, Alipur.
- b) That directions have been issued to the concerned SHO to keep a vigil on illegal activities of sand mining at River Yamuna Bank.
- c) That no such activity of illegal sand mining from Yamuna river has been reported by the concerned police officials in Sub Division, Alipur. (Copy of Action Taken Report alongwith Inspection Report are herewith marked and annexed as **Annexure-F**)



## II. District North-East

- a) That with regard to illegal sand mining activities, visit/inspections have been conducted by SDM, (Karawal Nagar) time to time on 10.01.2019, 29.05.2019, 18.06.2019 to 26.06.2019 & 29.07.2019 in the Yamuna Khadar area alongwith Revenue & Police officials from Zero Pusta Sonia Vihar to Village Badarpur Khadar.

During inspection on 29.05.2019, one tractor was found doing sand extraction by tractor engine through water motor and pipes in the Yamuna khadar area. In this matter, SDM (Karawal Nagar) immediately called to the concerned SHO to seize the tractor alongwith machine.

- b) That the SDM (Karawal Nagar) issued directions time to time to SHO(Sonia Vihar) on 16.05.2019, 26.06.2019 and 29.07.2019 & concerned DCP on dated 16.05.2019 & 29.07.2019 to make such arrangements to keep proper watching/vigil (Day-Night) in the area in Yamuna Khadar area which falls under the jurisdiction of Sub-Divisional (Karawal Nagar )so that sand mining activity may be restricted/stopped in Yamuna Khadar.
- c) That no such activity of sand mining has been reported by SHO (Sonia Vihar) in the area of Yamuna Khadar after taking such arrangements to keep proper watching/vigil (Day-Night).
- d) That visits & inspections are being done by SDM (Karawal Nagar) time to time to restrict/stop sand mining activity in the Yamuna Khadar area.
- e) Inspection with respect to sand mining Yamuna Khaddar area from Zero Pushta to Seventh Pushta, Yamuna river khaddar and Badarpur, Khadar village area falling under jurisdiction of North East District:-

That the said area was inspected on 22.10.2019 by DPCC along with Sh. Puneet Patel SDM (Karawal Nagar) and Sh. Daya Sagar SHO (Sonia Vihar). The area is about 5 km(Zero Pushta to Seventh Pushta, Yamuna river khadar and Badarpur, Khadar

village) along the bank of river Yamuna. The entire area was visited by the team (photographs enclosed). No sand mining activity was observed. The SDM (Karawal Nagar) informed that they are in process of installation of CCTV to keep surveillance over the illegal activity of sand mining. It was informed by the SDM (Karawal Nagar) that they are regularly inspecting the area along with revenue and police officials so that sand mining activity may be restricted / stopped in Yamuna khadar.

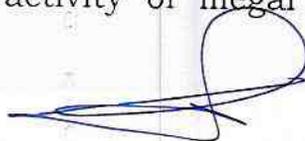
It was reported by SHO (Karawal Nagar) that no incident of sand mining has occurred or reported during last three months and their staff is keeping regular vigil/surprise checks in the area. No complaint has been received during last three months. (Copy of Action Taken Report from North-East District alongwith Inspection Report & Photographs are herewith marked and annexed as **Annexure-G**)

### **III. District Central**

- a) That the office of Sub Division (Civil Lines) had received requests for permission of transportation of sand from M/s Vinay Kumar on 15/12/2018 & 18/02/2019. On these request, the permission for transportation of sand was granted on 20/12/2018 & 22/02/2019 respectively.
- b) That the permission given on 22/02/2019 was valid till 30/04/2019. After that no permission has been accorded to any one for transportation of sand from Sub-Division (Civil Lines) as a result of which no sand is being lifted from Sub Division (Civil Lines) for the last 6 months.

### **IV. District South**

- a) SHO Kalindi Kunj vide letter dated 18.11.2019 has informed that at present no sand mining activity is carried out in the Yamuna river in the area of Kalindi Kunj. It has been further informed by the SHO that an activity of illegal mining near Vishwakarma



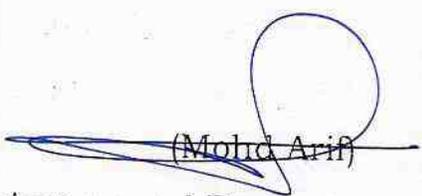
②

Colony was reported by the beat staff on 19.01.2019 and in this regard a detailed report was sent to the land owing agency through Addl. DCP (South-East District) vide letter dated 04.02.2019.

- b) That the SDM (Sarita Vihar) alongwith area Revenue Staff inspected the Yamuna bank/khaddar area on 18.11.2019 starting from Kalindi Kunj Bridge to Haryana border, a stretch of about 6-7 KM. The team did not find any illegal activity of mining/lifting of sand from the Bank of Yamuna river. The SDM (Sarita Vihar) has directed the Revenue Staff of the area as well as SHO Kalindi Kunj to keep strict vigil in the area and if any such case of illegal mining comes to the notice, necessary action should be taken against the persons as per the law. (Copy of Action Taken Report alongwith Inspection Report are herewith marked and annexed as **Annexure-H**)

**V. District East**

- d) The said area was inspected on 08.11.2019 along with SDM (Mayur Vihar), SDM (Preet Vihar) and SDM (Gandhi Nagar). The area is about 9 km (thokar No. 16 to DND Khadar, Yamuna river) along the bank of river Yamuna. The entire area was visited by the team and no sand mining activity was observed during the visit. It was informed by all the three SDMs that they are regularly inspecting area along with revenue and police officials so that sand mining activity may not happen in Yamuna Khadar. (Copy of Action Taken Report alongwith Inspection Report are herewith marked and annexed as **Annexure-I**)

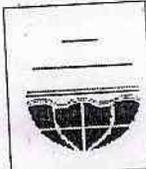
  
(Mohd Arif)  
Senior Environmental Engineer  
(Delhi Pollution Control Committee)

New Delhi

Dated: 28.11.2019

Urgent N  
By

Annexure - A



**DELHI POLLUTION CONTROL COMMITTEE**  
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI  
5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110003  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/RDPC/O.A. No.585 of 2019/2019/2969-2973 Dated: 12/9/19

To,

The Member Secretary,  
Central Pollution Control Board,  
Parivesh Bhavan, East Arjun Nagar,  
Shahadara, Delhi-1100032

Sub:- Original Application No. 585/2019 in the matter of Anil Kumar Singh, Chief Executive Officer, Delhi Jal Board V/s Govt. of NCT of Delhi.

Sir,

Please find enclosed herewith Hon'ble NGT order dated 13.08.2019 for ready reference. The operating part of the order is as under:

*"Let the District Magistrate, Delhi, Delhi Pollution Control Committee (DPCC) and Central Pollution Control Board (CPCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). The DPCC will be the nodal agency for coordination and compliance."*

District Magistrate, North East District and Incharge, CMC-I, DPCC, have been nominated as Nodal officer on behalf of Revenue Department and Delhi Pollution Control Committee respectively with the approval of Principal Secretary (Revenue-cum-Divisional Commissioner) and Principal Secretary (E&F)-cum- Chairman, DPCC.

You are requested to kindly nominate an official well conversant on the issue for the compliance of the above Order. The next date of hearing is 05.12.2019.

*A*  
11/9/19  
Member Secretary  
Delhi Pollution Control Committee

Encl: As above

Copy to:

1. District Magistrate (North East District), DC Office Complex, Near Gagan Cinema, Nand Nagari, Delhi-110093
2. Md. Arif, Incharge, CMC-I
3. ALO
4. P.S. to Chairperson, for kind information of Chairperson please.

Pl. abk  
Mr. Vikas

20.8.19

**GOVERNMENT OF NCT OF DELHI**  
**OFFICE OF THE DISTRICT MAGISTRATE**  
**(DISTRICT NORTH EAST)**  
**DC OFFICE COMPLEX, NAND NAGARI, DELHI-110093**

**Minutes of the Meeting**

To discussed on various points to stop illegal sand mining in Delhi  
Held on 30.09.2019 at 3.00 PM  
In the Conference Hall, K Block, DC Office Complex, Nand Nagari, Delhi-110093

**PRESENT**

The following officers/Officials were present in the meeting:

- |    |                         |  |
|----|-------------------------|--|
| 1. | Smt. Shashi Kaushal     | District Magistrate, District North East |
| 2. | Shri Puneet Kumar Patel | SDM, Karawal Nagar                       |
| 3. | Shri Pradeep Tayal      | SDM, Civil Lines                         |
| 4. | Shri Pritam Singh       | Tehsildar, Alipur, District North        |
| 5. | Shri CP Bhardwaj        | Tehsildar, Preet Vihar, District East    |
| 6. | Shri Gaurav Gahlot      | SC-B, CPCB                               |
| 7. | Shri M.S. Rawat         | EE, DPCC                                 |

A meeting was convened under the Chairpersonship of District Magistrate, District North East Incompliance of Hon'ble NGT order dated 13.08.2019 in the matter of OA No.-585/2019 title as "Anil Kumar Singh, Chief Executive Officer, Delhi Jal Board V/s Govt. of NCT of Delhi" Regarding illegal Sand Mining from Yamuna River in Delhi in the office of District Magistrate, DC Office Complex, Nand Nagari, Delhi-110093 on dated 30.09.2019 at 3.00 PM

During the discussion, it is informed by SDM(Civil Lines) that on the request, the permission for transportation of sand was granted and last permission was granted on 22.02.2019 which was valid upto 30.04.2019 After that no permission has been accorded to any one for transportation of sand & no sand is being lifted for the last 6 months.

9  
d/s

Further, regarding installation of CCTV Cameras for stopping illegal sand mining on Yamuna River, a request has been sent to the Principal Chief Engineer (Projects) for installation of CCTV Cameras at the various locations on the bank of Yamuna River. The CCTV Cameras are yet to be installed which is under process.

It was also discussed that alleged area 17 kilometers downstream of Tajewala barrage bund/blockade is being built in the main River course downstream of confluence of the river Somb and River Yamuna which will obstruct the flow of the said River. This is being done also to undertake illegal sand mining pertains to Haryana State. Hence, Central Pollution Control Board may ask the Haryana State to take up the matter in accordance with the law and submit ATR to Hon'ble NGT accordingly.

Meeting ended with vote of thanks to chair.

  
(SHASHI KAUSHAL)  
District Magistrate  
District North East  
Nodal Officer

GOVERNMENT OF NCT OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE  
N.E. DC OFFICE COMPLEX, NAND NAGAR, DELHI-110093

E/2019/1998-04

Dated: 18/10/2019

To,

The District Magistrate,  
Distt. Yamuna Nagar,  
Haryana-135001

Sub- Hon'ble NGT order dated 13.08.2019 with respect to sand mining at 17 kilometres downstream of Tajewala barrage bund/blockade is being built in the main river course downstream of confluence of the river Somb and river Yamuna.

The Hon'ble NGT ordered on 13.08.2019 which reads as under,

"Allegation in this letter, which has been treated as an application is filed by Executive Officer, Delhi Jal Board to the effect that 17 kilometres downstream of Tajewala barrage bund/blockade is being built in the main river course downstream of confluence of the river Somb and river Yamuna which will obstruct the flow of the said rivers. This is being done also to undertake illegal sand mining." (Copy of the order dated 13.08.2019 is enclosed herewith).

In this regard, a meeting was held on 30.09.2019 which is chaired by DM (North East), Govt. of Delhi, wherein officials from CPCB, DPCC and from various districts of NCT of Delhi were present. (Copy of minutes of the meeting is enclosed herewith).

However, as discussed and decided in the meeting that Govt. of Delhi is taking action for violations of sand mining in NCT of Delhi and shall file Action Taken Report in the Hon'ble NGT. However, the said area of Tajewala barrage bund/blockade which is being done to undertake illegal sand mining falls in the state of Haryana. Therefore, Haryana Government may be requested to take necessary action and file Action Taken Report.

In view of above, you are requested to file Action Taken Report before Hon'ble NGT under intimation to District Magistrate (North-East), Govt. of Delhi and DPCC.

(SHASHI KAUSHAL)  
District Magistrate

Dated: 18/10/2019

F.No. PA/DM/NE/2019/1998-04

Copy to:

1. The Chief Secretary, Govt. of Haryana, 4<sup>th</sup> Floor, Haryana Secretariat, Sector-1, Chandigarh-160001.
2. The Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
3. The Member Secretary, Haryana State Pollution Control Board (HSPCB), C-11, Sector-6, Panchkula, Haryana-134109.
4. The Regional officer, Yamuna Nagar, Haryana State Pollution Control Board, SCO-131, Sector-17, Huda Jagadhari-135003.

(SHASHI KAUSHAL)  
District Magistrate

SDM(HA)

प्रेषक

सेवा में

जिलाधीश यमुनानगर।

जिलाधीश (उत्तर-पूर्वी) नन्द नगरी,  
दिल्ली-110093

क्रमांक 17995 / एम0ए0 दिनांक 22-11-2019

विषय:-

Hon'ble NGT order dated 13.08.2019 with respect to sand mining at 17 kilometres downstream of Tajewala barrage bund/blocade is being built in the main river course downstream of confluence of the river Somb and river Yamuna.

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 1998-04 दिनांक 18.10.2019 के सन्दर्भ में।

विषयाधीन मामले बारे कार्यकारी अभियन्ता, जल सेवाएं मण्डल जगाधरी तथा खनन अधिकारी यमुनानगर से रिपोर्ट प्राप्त की गई। कार्यकारी अभियन्ता, जल सेवाएं मण्डल जगाधरी ने सूचित किया किया है कि ताजेवाला बैराज के नीचे 17 किलोमीटर की दूरी तक कोई भी बांध/पाईप लाईन नहीं है तथा खनन अधिकारी यमुनानगर ने सूचित किया है कि ताजेवाला बैराज के नीचे 17 किलोमीटर की दूरी तक कोई भी रेत का अवैध खनन नहीं हो रहा है। यह आपकी सेवा में आगामी कार्यवाही हेतु प्रेषित है।

*Mukul Kumar*  
जिलाधीश यमुनानगर।  
*do*

Annexure - E (12)  
4/5<sup>th</sup>  
**MOST URGENT  
REMINDER-I**

OFFICE OF THE DISTRICT MAGISTRATE (NORTH-EAST)  
GOVT. OF NCT OF DELHI

DC OFFICE COMPLEX, NAND NAGARI, DELHI-110093

Dated: 31/07/2019

To,

Er. Anil Kumar Ahuja  
Pr. Chief Engineer (Projects)  
PWD, 9<sup>th</sup> Floor, MSO Building  
I.P. Estate, New Delhi-110 002

Sub: Installations of CCTV Cameras on the Yamuna River through all over Delhi -  
reg.

Sir,

Kindly refer to this office letter of even number dated 27.06.2019 on the subject cited above, vide which the list of identified locations at the Yamuna river bank in four revenue districts, was forwarded to you for installations of CCTV Cameras

However, it has been noticed that the work of installations of CCTV Cameras at the identified locations of the North-East District as indicated in the above said letter, has not been started till today.

Please note that a meeting of the Committee on Petitions of Delhi Legislative Assembly has been scheduled on 02.08.2019 with the representatives of the Departments involved in the petitions to review the progress of the petitions.

It is, therefore, again requested that the necessary action for installations of the CCTV Cameras may be taken immediately under intimation to this office so that the Committee on Petitions could be apprised accordingly

Yours sincerely,



(Shashi Kaushal)

Distt. Magistrate (North-East)

Dated: 31/07/2019

Encl: As above

No PS/DM/NE/2019/5833-41

Copy for information and necessary action to.

1. Divisional Commissioner, Revenue Department, 5, Shamnath Marg, Delhi
2. Pr. Secretary(PWD), Delhi Sectt. IP Estate, New Delhi.
3. Pr. Secretary(UD), Delhi Sectt. IP Estate, New Delhi
4. Dy. Secretary, Legislative Assembly Secretariat, NCT of Delhi, Old Sectt. Delhi
5. District Magistrate(South-East) } With the request to kindly take up the matter
6. District Magistrate(Central) } directly with the PWD to know the progress of
7. District Magistrate(North) } the work in their districts
8. ADM(North-East)/SDMs(Karawal Nagar/Seelampur



(Shashi Kaushal)

Distt Magistrate (North-East)

13  
2/13

**MOST URGENT**

OFFICE OF THE DISTRICT MAGISTRATE (NORTH-EAST)  
GOVT. OF NCT OF DELHI

DC OFFICE COMPLEX, NAND NAGARI, DELHI-110093

No.PS/DM/NE/2019/1151-61

Dated: 27/6/19

To,

Er. Anil Kumar Ahuja  
Pr. Chief Engineer (Projects)  
PWD, 9<sup>th</sup> Floor, MSO Building  
I.P. Estate, New Delhi-110 002

Sub: Installations of CCTV Cameras on the Yamuna River through all over Delhi - reg.

Sir,

This has reference to the Petition No. 24(25)/Petitions/(43)/2018-19/LAS-VI/Leg./4231 dated 07.05.2019 filed before the Legislative Assembly National Capital Territory of Delhi and your letter dated 16.5.2019 on the subject cited above.

In this regard, as directed by the Divisional Commissioner, Delhi, an exercise has been made to identify the locations on the Yamuna River throughout Delhi after taking up the matter with the concerned District Magistrates. The following locations have been identified by the concerned districts where CCTV cameras are to be installed to prevent illegal sand mining

**District North-East:**

1. Chauhan Patti
2. 5<sup>th</sup> Pusta, Sonia Vihar
3. Pusta - Sabhapur
4. Khasra No.360 to 380 on the side bank of river Yamuna (Khasras pertain to Sabhapur, Chauhan Patti and Jagatpur villages)
5. Nanaksir Chowk
6. Usmanpur - 2<sup>nd</sup> Pusta
7. Usmanpur - 3<sup>rd</sup> Pusta
8. Yamuna Khadar, Lohe Ka Pul
9. Garhi Mendu, Near Transformer

**District South-East:**

1. Sarai Kale Khan Ghat
2. Khizrabad Ghat
3. Dhobi Ghat, Okhla
4. Kalandi Kunj Ghat
5. Vishkarma Ghat, Jaitpur

**District Central:**

1. Village Burari, Near Uttraini Ghat
2. Village Salempur, Opposite Little Star Convent School
3. Village Jagatpur, Main Pusta Road

Contd....P/2

14  
0/8/2

**District North:**

1. Zero point at Village Palla and Dahisara border
2. Near Sank No 4
3. Near Sank No 7
4. Near Sank No 8, 9, 10
5. Near Sank No. 17
6. Near Check point of I&FC at Ibrahimpur

It has been decided that one CCTV Camera shall be installed at each location as stated above in all these districts as per the following generic specifications.

1. CCTV Camera must be of HD resolution at least 2 megapixel
2. Night vision or infrared facility of 50 meters or above
3. Digital Zoom of at least 16X
4. Motion detection/face detection
5. Weather proof, i.e. water, heat, winds etc.
6. Connectivity & power from all means to enable round the clock monitoring through CCTV
7. Retention period of recording should also be taken for maximum time period.

The specifications of the CCTV cameras should be generic and do not cater to the product specifications of only particulars vendors. The PWD should also follow all codal formalities in this regard including provisions of GFR.

You are requested to take the action accordingly. As regards the location specific details, you may contact the concerned district.

This issues with the prior approval of the Divisional Commissioner, Delhi.

Yours sincerely,

(Shashi Kaushal)

Distt. Magistrate (North-East)

Encl: As above  
No.PS/DM/NE/2019/

Dated.

Copy for information and necessary action to:

1. Divisional Commissioner, Revenue Department, 5, Shamnath Marg, Delhi.
2. Pr. Secretary(PWD), Delhi Sectt. IP Estate, New Delhi.
3. Pr. Secretary(UD), Delhi Sectt. IP Estate, New Delhi.
4. Dy. Secretary, Legislative Assembly Secretariat, NCT of Delhi, Old Sectt. Delhi
5. District Magistrate(South-East)
6. District Magistrate(Central)
7. District Magistrate(North)
8. ADM(North-East)/SDMs(Karawal Nagar)/Seelampur

(Shashi Kaushal)

Distt. Magistrate (North-East)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (NORTH)  
DM/DC (NORTH) OFFICE COMPLEX, G.T. KARNAL ROAD, ALIPUR,  
DELHI

F. NO. Misc/SDM/ALP/2019/13275

Dated: 20/11/19

To,

The SEE,  
DPCC, 1<sup>st</sup> Floor, E-Block,  
Vikas Bhawan-II, Civil Lines,  
Delhi-54.

Sub: Status of sand mining in river Yamuna in compliance of Hon'ble NCT order in OA No. 585/2019 in case of Anil Kumar, Delhi Jal Board V/s Govt. of NCT of Delhi.

Sir,

The status report of sand mining in river Yamuna in compliance of Hon'ble NCT order in OA No. 585/2019 in case of Anil Kumar, Delhi Jal Board V/s Govt. of NCT of Delhi is as under:

1. That joint visit was carried out by SDM (Alipur) and DPCC officials on 02.11.2019 and 18.11.2019. During visit no sand mining activity observed at River Yamuna Bank. Further, routine visits are also being made by the SDM(Alipur) from time to time to keep vigil on the activity of illegal sand mining, however, no such incident have come to the notice within the jurisdiction of Sub Division, Alipur.
2. That directions have been issued to the concerned SHO to keep a vigil on illegal activities of sand mining at River Yamuna Bank.
3. That no such activity of illegal sand mining from Yamuna river has been reported by the concerned police in Sub Division, Alipur.
4. That work of installation of CCTV Cameras are under progress.

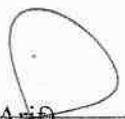
*(Signature)*  
20/11/19  
PRITAM SINGH  
TEHSILDAR (ALIPUR)

**Inspection Report**

**Subject: Inspection with respect to sand mining Yamuna khadar area from (zero Pushta to Seventh Pushta, Yamuna river khadar and Badarpur, Khadar village area falling under jurisdiction of North East District.**

The said area was inspected on 22.10.2019 along with Sh. Puneet Kumar Patel SDM (Karawal Nagar) and Sh. Daya Sagar SHO (Sonia Vihar). The area is about 5 km (zero Pushta to Seventh Pushta, Yamuna river khadar and Badarpur, Khadar village) along the bank of river Yamuna. The entire area was visited by the team (photographs enclosed). No sand mining activity was observed. The SDM (Karawal Nagar) informed that they are in process of installation of CCTV to keep surveillance over the illegal activity of sand mining. It was informed by the SDM (Karawal Nagar) that they are regularly inspecting the area along with revenue and police officials so that sand mining activity may be restricted /stopped in Yamuna khadar.

It was reported by SHO (Sonia Vihar) that no incident on sand mining has occurred or reported during last three months and their staff is keeping regular vigil/surprise checks in the area. No complaint has been received during last three months.

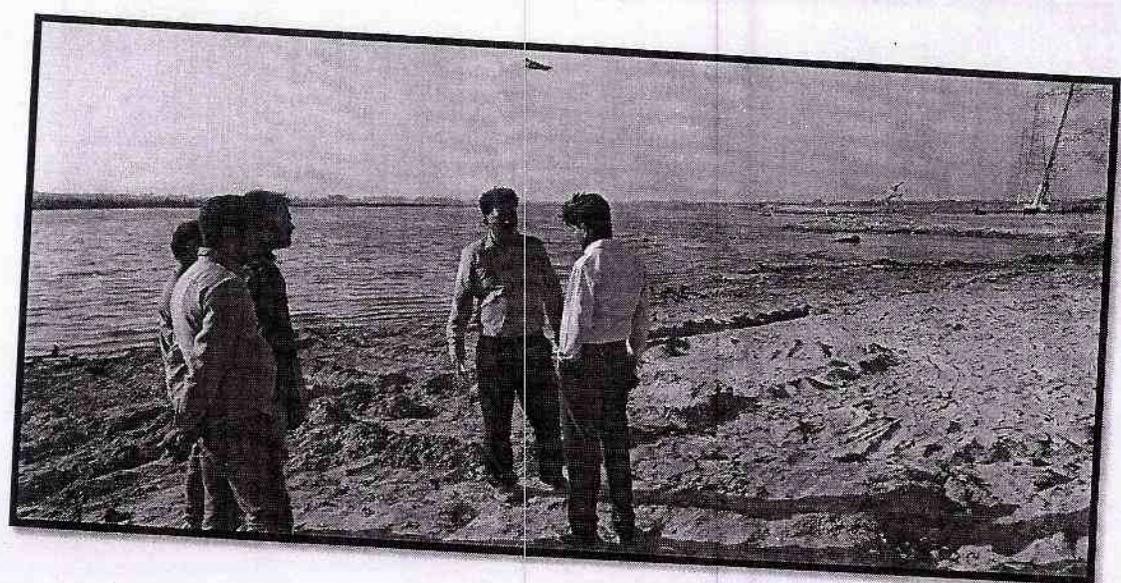
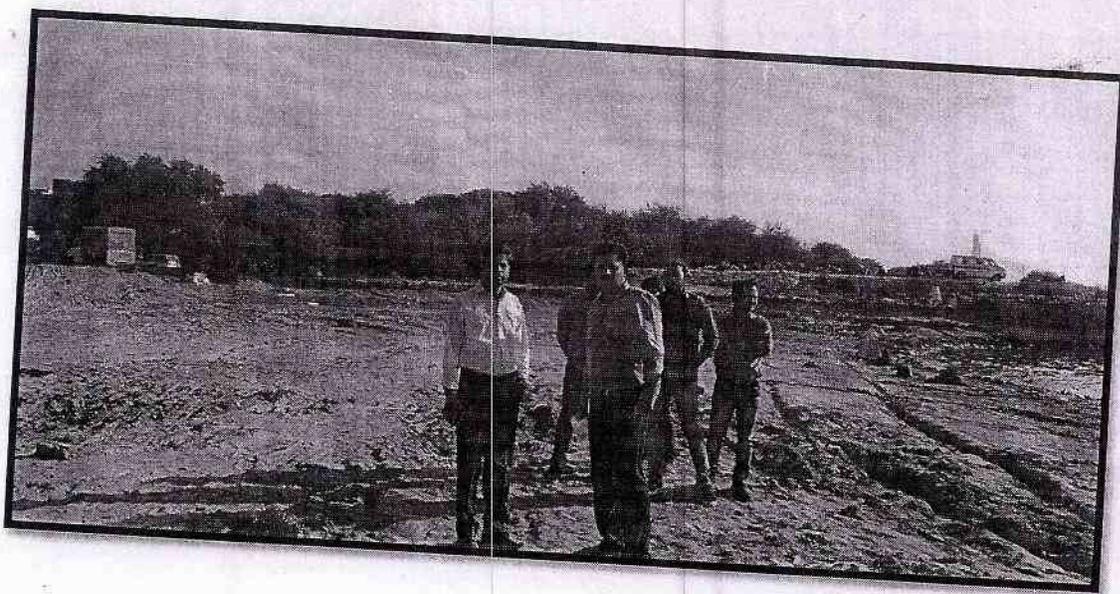
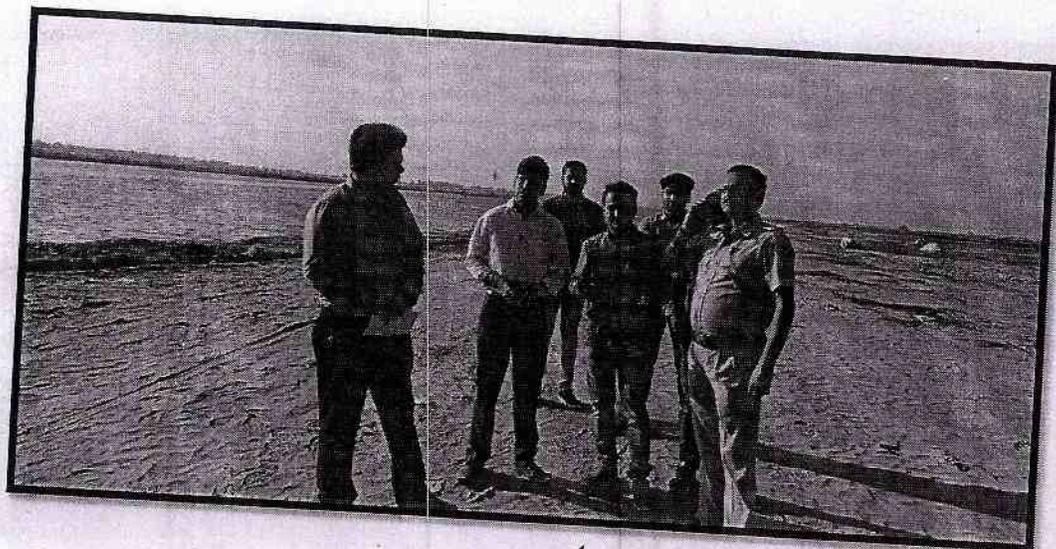
  
(Mohd. Arif)  
SEE, (CMC-1), DPCC

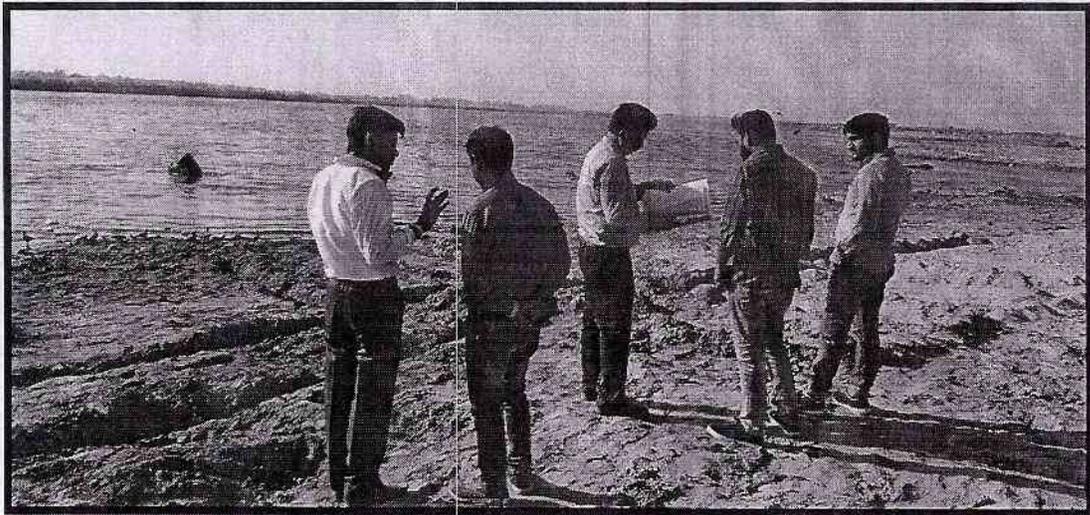
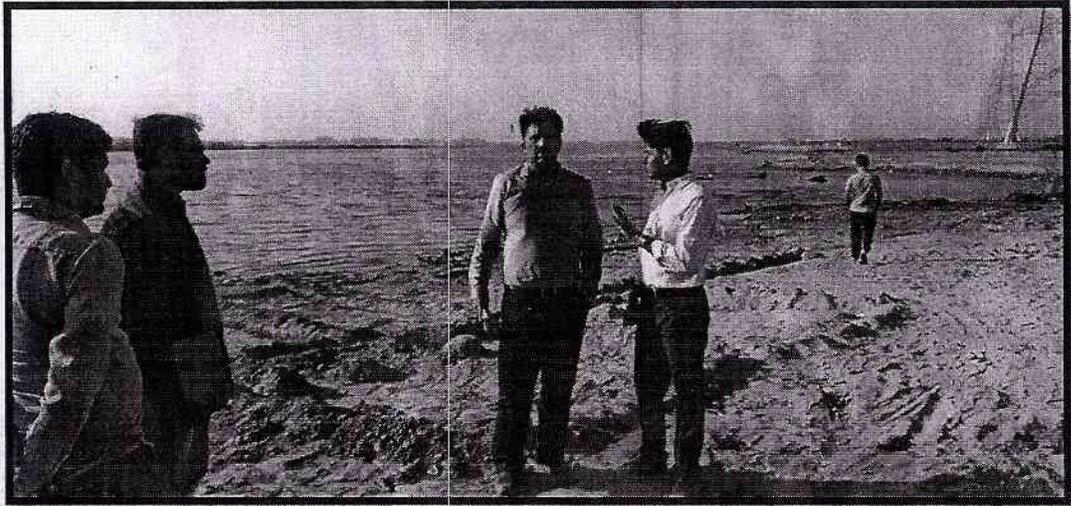
  
(Puneet Kumar Patel)  
SDM, (Karawal Nagar)

  
(Daya Sagar)  
SHO, (Sonia Vihar)

22.11.19

C/65





19/58

**GOVERNMENT OF NCT OF DELHI**  
**OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (KARAWAL NAGAR)**  
**(DISTT. NE), DC OFFICE COMPLEX, NAND NAGARI, DELHI-110093**

F.No./SDM/K.N/NE/2019/

Dated: 16/02/2019

**ACTION TAKEN REPORT**

ON

**Sub:- Status of Sand Mining Activities in river Yamuna in compliance of Order of Hon'ble NGT in OA No.-585 of 2019 in the case of Anil Kumar Singh, CEO, Delhi Jal Board Vs Govt. of NCT of Delhi.**

1. There are small nature made bund/blockade in the river Yamuna flowing.

A telephonically complaint was received from SHO, PS, Sonia Vihar on dated 08.01.2019 regarding carried out illegal sand mining from the Yamuna River at Village Badarpur Khadar, Delhi by M/s Vinay Kumar. Taking the cognizance of the complaint, a visit was conducted by undersigned along with SHO, PS, Sonia Vihar and revenue officials on dated 10.01.2019. During the visit it was found that M/s Vinay Kumar lifted sand from under the Yamuna River by machine. At the time of visit Shri Rahul Singh was available to assist to undersigned. As per record provided by Shri Rahul Singh, he has obtained permission from UP Government for lifting the sand in this area, and stated that this area is fall under the jurisdiction of UP Government not in Jurisdiction of Government of Delhi. In this matter, a request letter was sent to the District Magistrate, District Ghaziabad, UP for demarcation of aforesaid land.

2. As regards illegal sand mining activities, visit/inspections have been conducted by SDM, Karawal Nagar time to time on dated 10.01.2019, 29.05.2019, 18.06.2019 to 26.06.2019 & 29.07.2019 in the Yamuna Khadar area alongwith Revenue & Police officials from Zero Pusta Sonia Vihar to Village Badarpur Khadar.

During inspection on 29.05.2019 one tractor was found doing sand extraction by tractor engine through water motor and pipes in the Yamuna khadar area. In this matter SDM, Karawal Nagar immediately called to the concerned SHO to seize the tractor alongwith machine.

3. As per the order no. F-PS/DM/NE/2015/983-87 dated 28.05.2019 a committee has been constituted under the chairmanship of ADM(NE) by the District Magistrate, North-East with the direction to submit action plan.

*U/S*

The committee analyzed the ground situation and recommended for installation of CCTV cameras in the Yamuna khaddar area. A request letter dated 27.06.2019 & a reminder dated 31.07.2019 as well has been sent to the Principal Chief Engineer (Project) PWD for installation of CCTV cameras.

Further, in this matter SDM Karawal Nagar issued directions time to time to SHO, PS, Sonia Vihar vide letter no. SDM/KN/2019/5596 on dated 16.05.2019, 26.06.2019 and 29.07.2019 & concerned DCP on dated 16.05.2019 & 29.07.2019 to make such arrangements to keep proper watching/vigil (Day-Night) in the area of Yamuna Khadar which falls under the jurisdiction of Sub-Divisional Karawal Nagar. So that sand mining activity may be restricted/stopped in Yamuna Khadar.

- 4. No such activity of sand mining has been reported by SHO, PS, Sonia Vihar in the area of Yamuna Khadar after taking such arrangements to keep proper watching/vigil (Day-Night).
- 5. Monthly joint meeting with concerned area SHO's, ACP & DCP is required for proper coordination between revenue & police officials.
- 6. Visits & inspections are being done by SDM Karawal Nagar time to time to restrict/stopped sand mining activity in the Yamuna Khadar area.

  
(PUNEET KUMAR PATEL)  
SDM (KARAWAL NAGAR)

Annexure - H

21

4/93



OFFICE OF THE REGIONAL MAGISTRATE (SARITA VIHAR)  
OLD GARGI COLLEGE BUILDING, BEHIND LSR COLLEGE,  
LAJPAT NAGAR-IV, NEW DELHI

F. No. SDM/SV/2019/1564-65

Delhi Police Dated: 19/11/19  
Dairy No. 62962  
22 NOV 2019  
CMC-1  
Sign. of Receiving Officer

INSPECTION REPORT

**Subject: Inspection with respect to sand mining Yamuna Khadar area from Kalindi Kunj Bridge to Haryana border falling under the jurisdiction of Sarita Vihar sub-division.**

Upon receipt of a direction from DPCC on the subject cited above, the undersigned immediately wrote a letter dated 18/11/2019 to SHO Kalindi Kunj for seeking a report (copy enclosed). In reply to the letter under reference, SHO Kalnidi Kunj vide letter 7427-28 dated 18/11/2019 (copy enclosed) has informed that the area of SHO Kalindi Kunj starts from Kalindi Kunj upto Haryana border and at present no any mining activity found carrying out in the Yamuna river in the area of PS Kalindi Kunj. It has been further informed by the SHO that an activity of illegal mining near Vishwakarma Colony was reported by the beat staff on 19/01/2019 and in this regard a detailed report was sent to the land owning agency through DCP South East District vide letter dated 04/02/2019 (copy enclosed).

It is further informed that the undersigned on 18/11/2019 alongwith area Revenue Staff i.e. Kanungo and Patwari inspected the Yamuna bank/khadar area starting from Kalnidi Kunj Bridge to Haryana border, a stretch of about 6-7 KM. The undersigned did not find any illegal activity of mining/lifting of sand from the Bank of Yamuna river. The undersigned has also directed the Revenue Staff of the area as well as SHO Kalindi Kunj to keep strict vigil in the area and if any such case of illegal mining comes to the notice, necessary action should be taken against the persons as per the law.

19/11/2019  
(P R Kaushik)  
SDM (Sarita Vihar)

To  
Mohmmad Arif  
SEE, (CMC-I), DPCC.  
G.S.B.T. Kashmir Gate

Copy for information to:-  
1. PA to DM (South East).

2994/CMC I  
25/11/19



B E (JN) (K.V.)  
25/11/19

22

MOST URGENT  
TIME BOUND

e/r



OFFICE OF THE SUB DIVISIONAL MAGISTRATE (SARITA VIHAR)  
OLD GARGI COLLEGE BUILDING, BEHIND LSR COLLEGE,  
LAJPAT NAGAR-IV, NEW DELHI

F. No.SDM/SV/2019/ 1560-62

Dated: 18/11/19

To  
The SHO (Kalindi Kunj),  
PS Kalindi Kunj, South East District.

**Subject: Regarding report on mining of sand in Yamuna River.**

You may be aware that Hon'ble National Green Tribunal is monitoring the illegal mining in the Yamuna River flowing in the territory of Delhi. Some portion of Yamuna River also falls in the jurisdiction of Sarita Vihar sub-division. The river area starting from Kalindi Kunj upto Haryana border is falling in the jurisdiction of Kalindi Kunj Police Station. In this area of Yamuna River, even legal mining of sand is not permitted by the competent authority. As such, mining of sand in river Yamuna is not allowed in this area.

In view of the above, you are hereby directed to keep a strict vigil with regard to lifting of sand from Yamuna river in the area falling under your jurisdiction. If any, such case is detected by you or by the concerned area/beat police personnel, necessary action, as per law, may be taken immediately against such violators and a report to this effect be submitted to undersigned. It is further directed that any such case if detected in the past and action taken in the matter, the same should immediately be reported to the undersigned by 5 PM today i.e. 18/11/2019 as a report has to be submitted by the undersigned to DPCC for onward submission in the Hon'ble NGT.

*(Handwritten Signature)*  
18-11-2019

(P R Kaushik )  
SDM (Sarita Vihar)



Copy to:-

1. PA to DM (South East)
2. ACP Sarita Vihar, PS Sarita Vihar, Opp. Apollo Hospital, New Delhi.

4/91

OFFICE OF THE STATION HOUSE OFFICER POLICE STATION: KALINDI KUNJ.

No. 7417-29 /R/SHO/KUNJ DATED NEW DELHI THE 10/11/19

To

The SDM Sarita Vihar,  
Old Gargi College Building,  
Lajpat Nagar-IV, New Delhi.

Subject: Regarding report on mining of sand in Yamuna River.

Sr.

Kindly refer to your office letter No.F.No.SDM/SV/2019/1350-62 dated 13.11.2019 on the subject cited above.

It is submitted that the river area starting from Kalindi Kunj up to Farans Border is falling in the jurisdiction of PS Kalindi Kunj and at present no any mining activities found carrying out in Yamuna River in the area of PS Kalindi Kunj. However an activity of illegal mining at Yamuna River near Vishwa Park Colony falling under the jurisdiction of PS Kalindi Kunj was reported by the boat staff on 19.01.2019 and in this regard a detailed report was sent to the above mentioned Land Owing Agencies through DCP/SED vide Dy. No.2305-D(South East)(X-III) dated 04.02.2019, with the request that an immediate action may please be taken so that safe environment could be ensured and the flow of water, which was forced to turn towards the locality in the jurisdiction of PS Kalindi Kunj may also be got examined by the experts by way of inspecting the site by the concerned department and take appropriate action. Copy of report is enclosed here with. Action taken report is still awaited from the competent authority. However all concerned boat staff has been directed if such any activities will find necessary legal action be taken.

1. The Dy. Director(LM), DDA, South East Zone, C-1, Ground Floor, Vikas Sadan, INA, ND.
2. The DM(SED), Old Gargi College Building, Lajpat Nagar-IV, ND.
3. The Dy. Commissioner, SDMC, Central Zone, Lajpat Nagar-II, ND.
4. SDM/SVR.

Submitted please.

  
SHO/KALINDI KUNJ  
Dated:10.11.2019.

Copy to: ACP/SVR for information.

24  
C/78

Keeping in view of the above circumstances, it is requested that an immediate action may be taken so that safe environment could be provided and the flow of water, which was forced to run towards the locality in the junction of PS Kandi Kuri may also be got managed by the experts by way of inspecting the site by the concerned department and take appropriate action.

Yours faithfully,

*J. Ghanshyam Bansal*

(GHANSHYAM BANSAL)PS  
Add. Dy. Commissioner of Police-I  
South East District, Delhi

No. 2309/11 /South East District (X-III) dated Delhi the 23/11/2019

Copy to:

1. Irrigation & Flood Department, Civil Road Office, Connaught Place, New Delhi - 110028.
2. ACP/Scilla Vihar and SHO/Kandi Kuri with respect to their office Dy No 272/R/ACP/Scilla Vihar dated 3-11-2019 & Dy No 273/R/ACP/Scilla Vihar dated 31-01-2019 and No. 268/S/O/Kandi Kuri dated 25-01-2019 & No. 269/S/O/Kandi Kuri dated 22-01-2019 respectively with the direction to depute a responsible officer to manage the matter with concerned office for further necessary action.

2 SDM/SVR  
R & I BRANCH  
Dy. Commr. (South East)  
The  
Date

25  
c/19

**HIGHEST PRIORITY**

**OFFICE OF THE DEPUTY COMMISSIONER OF POLICE SOUTH EAST DISTRICT  
SARITA VIHAR DELHI**

No. /South East District (X-III) dated, Delhi the \_\_\_\_\_ /2019

To:

- (1) The Deputy Director (LM),  
Delhi Development Authority,  
South East Zone, C-1, Ground Floor,  
Vikas Sadan, I/A,  
New Delhi. Received  
By: No. \_\_\_\_\_  
DD/LM/2019  
Dated: \_\_\_\_\_
  - (2) The District Magistrate (South East Delhi)  
Old Gargi College Building,  
24 National Park Road, Lajpat Nagar IV  
New Delhi - 110024 R & I BRANCH  
No. \_\_\_\_\_  
Date: 12/11/19
  - (3) The Deputy Commissioner (Revenue),  
South East District,  
Old Gargi College Building,  
Lajpat Nagar IV,  
New Delhi - 110024
  - (4) The Dy. Commissioner,  
South Delhi Municipal Corporation,  
Central Zone, Lajpat Nagar IV,  
New Delhi. South Delhi Municipal Corporation  
Dy. Commissioner  
Date: \_\_\_\_\_
- (Through SHO/Kalindi Kunj)      Date: \_\_\_\_\_

**Subject:-** Report regarding illegal mining of Yamuna River near Vishwa Karma Colony falling under jurisdiction of PS Kalindi Kunj.

It has come to notice that some persons are digging out sand inside the Yamuna River by diverting the water illegally on PS Kalindi Kunj side and involved in illegal mining with the help of JCB. Moreover, the water from Yamuna River flows towards the Delhi side of Yamuna due to which the cultivation along the side of Yamuna River is getting damaged.

In this regard, a Complaint was also received at PS Kalindi Kunj. During enquiry of the said Complaint, regarding illegal mining in Yamuna river due to which agricultural land situated in Vishwakarma Colony, Khadda Colony is being affected. The Beat staff under the supervision of ASI Shodan Singh visited the place where they found two JCB and one Dumper loaded with sand on Noida side. Spot enquiry and inspection revealed that the current flow of Yamuna River was forcefully diverted towards our side by way of keeping huge amount of debris in the water. Due to which the flow of Yamuna River is coming towards Vishwakarma Colony and the affect being caused to agricultural land is increasing day to day.

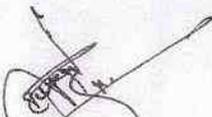
Encld. \_\_\_\_\_

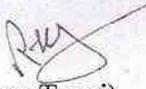
**Inspection Report**

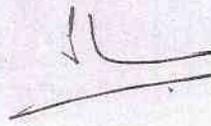
**Subject: Inspection with respect to sand mining Yamuna khadar area from thokar No.16 to DND Khadar, Yamuna river area falling under jurisdiction of East District.**

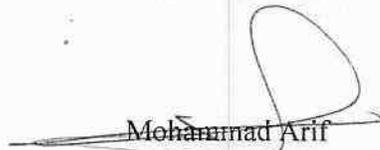
The said area was inspected on 8.11.2019 along with SDM (Mayur Vihar), SDM(Preet Vihar) and SDM(Gandhi Nagar). The area is about 9 km (thokar No.16 to DND Khadar, Yamuna river ) along the bank of river Yamuna. The entire area was visited by the team and no sand mining activity was observed during the visit. It was informed by all the three SDMs that they are regularly inspecting the area along with revenue and police officials so that sand mining activity may not happen in Yamuna khadar.

Further, no complaint in regard to sand mining along with Yamuna Khadar in District East has been received during the past long time.

  
(Rajeev Kumar)  
SDM(Gandhi Nagar)

  
(Rajeev Tyagi)  
SDM (Mayur Vihar)

  
(Sanjeev Kumar)  
SHO (Preet Vihar)

  
Mohammad Arif  
SEE, (CMC-I), DPCC